

CHEMICALS (SHRI DALBIR SINGH) :
 (i) While laying on the Table of the House the reply to Unstarred Question No. 2776 on 3-12-1971, the then Minister for Petroleum and Chemicals (Shri P. C. Sethi) had *inter-alia* stated in reply to part (d) of this Question that Esso had transferred an amount of Rs. 15 lakhs to their principals abroad on account of profits/dividends/gross remuneration during the year 1969. The Reserve Bank of India have since then corrected the figure to 'NIL'.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I, however, express my regret for the same.

(ii) The information for answering part (d) of the question, "the profit remitted by it (Esso) abroad during the last three years", was obtained from the Reserve Bank of India through the Ministry of Finance. The information was also received from the oil company and a difference was detected for the year 1969. The matter had to be referred to the Ministry of Finance for reconciliation of the figures and hence the delay. I, however, express my regret for same.

12.00 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT OF DELHI FINANCIAL CORPORATION NOTIFICATION UNDER CUSTOMS ACT, AND CENTRAL EXCISE (SEVENTH AUDIT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year ended the 31st March, 1970, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951. [Placed in the library. See No. LT—2010/72].
- (2) A copy of Notification No. G.S.R. 479 (Hindi and English versions) published in Gazette of India dated

the 22nd April, 1972, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in library. See No. LT—2011/72].

- (3) A copy of the Central Excise (Seventh Amendment) Rules, 1972 (Hindi and English Versions), published in Notification No. G. S. R. 480 in Gazette of India dated the 22nd April, 1972, under section 38 of the Central Excises and Salt Act, 1944. [Placed in library. See No. LT—2012/72].

ANNUAL REPORTS OF MAZAGON DOCK LTD., AND GOA SHIPYARD, LTD.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-sections (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Goa Shipyard Limited, Sambhali, Goa, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—2013/72.]

NOTIFICATIONS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :—